

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (Civil) No.1156 of 2019**

Sanu Bhagat and Anr. ... **Petitioners**

-Versus-

The State of Jharkhand & Ors. ... **Opp. Parties**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners : Mr. Kripa Shankar Nanda, Advocate

For the State : Mr. J.F. Toppo, S.C.-VII

5/11.09.2020. Heard Mr. Kripa Shankar Nanda, the learned counsel appearing for the petitioners and Mr. J.F. Toppo, the learned S.C-VII appearing for the respondent State.

This contempt petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic

Mr. J.F. Toppo, the learned State counsel submits that although on 31.01.2020, time was allowed for complying the order, but the same has not been complied and the show cause has also not been filed. He further submits that four weeks' time may kindly be allowed for complying the order and filing the show cause.

Time as prayed for is allowed.

Post the matter on 16.10.2020.

(Sanjay Kumar Dwivedi, J.)

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